

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 15 MAR 1994

APPLICATION NO(s) 456 of 1994.

APPLICANTS: P. Asai Thambi v/s. RESPONDENTS: Scientific Advisor and  
Director General to Raksha Mantri,  
New Delhi and Others.

TO.

1. Sri.M.Narayana Swamy, Advocate, No.844,  
Upstairs, Fifth Block, 17G Main Road,  
Rajajinagar, Bangalore-10.
2. The Director,  
Defence Research & Development Organisation,  
Electronics & Radar Development Establishment(LRDE),  
C.V.Raman Nagar Post, Bangalore-560093.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 08-03-1994.

*S. Shanmugam*

DEPUTY REGISTRAR (JS)  
JUDICIAL BRANCHES.

gm\*

01/3  
Issued on 15/3/94  
Copy

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.456/94

TUESDAY THIS THE EIGHT DAY OF MARCH, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

Shri P. Asai Thambi,  
Aged about 43 years,  
Security Assistant B,  
L.R.D.E., C.V. Raman Nagar,  
Bangalore - 93

Applicant

( By Advocate Shri M.N. Swamy )

v.

1. The Scientific Advisor to  
Raksha Mantri & Director General,  
R&D Organisation, Ministry of Defence,  
South Block,  
New Delhi - 11

2. The Director,  
L.R.D.E.,  
C.V. Raman Nagar,  
Bangalore - 93

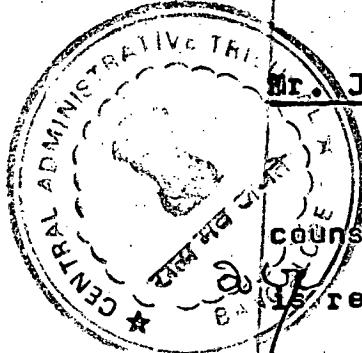
3. Shri S. Ramalingappa, Major,  
Security Assistant 'A',  
L.R.D.E., C.V. Raman Nagar,  
Bangalore - 93

Respondents

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman

After having heard Shri M.N. Swamy, learned  
counsel for the applicant, we find this application  
is really premature. The applicant is aggrieved  
by an order dated 3.2.94 under which his alleged  
junior (R-3) has been promoted to the higher post  
of Security Assistant Grade A. We notice from that  
order of promoting R-3 as Security Assistant Grade A,



the applicant filed a representation to the top most echelon of the Department, the Director General, R&D Organisation, Ministry of Defence. That was done on 12th February, 1994, which is hardly a month since. Under the provisions of the Administrative Tribunals Act, anybody who has made a representation must necessarily wait for a period of six months. Any application before six months will be treated as premature. That is how we find the application herein to be premature. We, therefore, dispose of this application as premature but at the same time direct R-1-to dispose of the applicant's representation dated 12.4.94, a copy of which is produced at Annexure A-6 within two months from the date of receipt of a copy of this order. Even after the disposal of his representation applicant is still aggrieved, he will be at liberty to approach us. With these observations, this application stands disposed of finally with no order as to costs.

Sd-

TRUE COPY

( T.V. RAMANAN )  
MEMBER (A)

Sd-

( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN

*S. Shashikumar*  
15/3  
SEC. JR. OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Miscellaneous Apps No. 310 & 311/94 Dated:- 28 JUL 1994

IN 456 OF 1994.

APPLICATION NUMBER:

APPLICANTS:

Sri. P. Asai Thambi v/s Scientific Advisor to Raksha Mantri &  
DG (R&D) New Delhi and two others

to.

RESPONDENTS:

①. Sri. M. S. Padmarajiah,  
Sr. C. G. S. C.  
High Court Bldg, Bangalore-1

②. Sri. M. Narayanan, Ramamurthy,  
Advocate, no. 844, upstairs,  
5th Block, 17th G. Main.  
Rajajinagar, Bangalore-10

Subject:- Forwarding of copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER, passed by this Tribunal in the above  
mentioned application(s) on 18-07-94.

Issued on  
28/7/94  
R.

of for DEPUTY REGISTRAR 28/7  
JUDICIAL BRANCHES.

Date	Office Notes	Orders of Tribunal
		<p><b>PKS(VC)/EVR(MA)</b> 18.7.1994. <u>Orders on M.A.No.310/94 &amp; 311/94.</u></p> <p>Heard. Shri M. Narayanasamy for the respondents herein has no objection for extending time sought for by the applicants. Accordingly, time to comply with the directions is hereby extended by a further period of three months from the date of this order. No further extension. No need for filing M.A. for condonation of delay.</p> <p>sd- <span style="float: right;">sd-</span> Member (A) Vice Chairman.</p> <p><b>TRUE COPY</b></p> <p><i>S. Shanmugam</i> 28/7 SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>